

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

103. C.P.(IB)-281(MB)/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **29.04.2024**

NAME OF THE PARTIES: ICICI Home Finance Company Limited

V/s.

DSK Global Education and Research Limited.

Appearance

For Petitioner : Adv. Shyam Kapadia a/w. Adv. Samrudhi Chothani,
Adv. Vatsala Kumar i/b Trilegal

For Respondent : Adv. Nausher Kohli a/w. CA Ankit Pitti i/b. SST Legal
SECTION 7 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Ld. Counsel for the FC submits that they have initiated action under SARFAESI Act and also, they have filed claim before the group companies which are under CIRP. On instructions, he seeks to withdraw the present CP with liberty to file fresh petition if the dues remained unpaid.

Considering the facts and circumstances of the case, we allow the withdrawal of the present company petition with liberty to file fresh company petition in accordance with Law. CP is **disposed of** as **withdrawn**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)